

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 264 OF 2017 &
IA NO. 1141 OF 2018**

Dated: 25th September, 2018

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

UJVN Ltd. Appellant(s)
Versus
Uttarakhand Electricity Regulatory Commission & Anr. Respondent(s)

Counsel for the Appellant(s) : Mr. Amit Anand Tiwari
Mr. Shashwat Singh

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
Ms. Stuti Krishan for R-1

Mr. Pradeep Misra
Mr. Manoj Kr. Sharma for R-2

ORDER

IA No. 1141 of 2018
(Application for condonation of delay in filing reply)

For the reasons stated in the accompanying affidavit, delay in filing reply is condoned and reply is taken on record. Application is disposed of.

APPEAL NO. 264 OF 2017

Learned Counsel for the Appellant seeks two more weeks' time to file rejoinder.

Finally, two weeks' time is granted. Learned counsel for the Appellant may file rejoinder on or before 9-10-2018 with advance copy to the other side.

List the matter on **24-10-2018**.

(S.D. Dubey)
Technical Member

tpd/kt

(Justice Manjula Chellur)
Chairperson